

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI

I.A. NO. 117/2022

IN

O.A. NO. 222/2021

BETWEEN:

SRI. JAGAN KUMAR J.

... APPLICANT

AND:

**THE PRINCIPAL SECRETARY,
KARNATAKA FOREST ENVIRONMENT
AND ECOLOGY DEPARTMENT
& OTHERS**

... RESPONDENTS

MEMO

The undersigned humbly submits that, this Hon'ble Tribunal order dated 24.1.2023, The Hon'ble Tribunal was pleased to order the Karnataka State Pollution Control Board (KSPCB), Bruhat Bengaluru Mahanagara Palike (BBMP) to file reports after inspection and also directed the Irrigation Department to inspect the property and find out the allegations made in the interlocutory application [I.A No.117 of 2022 (SZ)] and **file a report to that effect and to list the matter finally on 20.02.2023, on which date no further time will be granted.**

On the subsequent development of the same, the Applicant has come across the digital survey map of K.R Puram Lake which was uploaded by Govt of Karnataka in Land Records website, clearly shows the encroachment of the lake and its buffer zone. The digital lake survey map with encroachment is produced herewith for the kind perusal of this Hon'ble Tribunal as **ANNEXURE-1** and manually marked encroachment portion of the lake in the digital map is produced herewith for the kind perusal of this Hon'ble Tribunal as **ANNEXURE -2.**

WHEREFORE, it is prayed this Hon'ble Tribunal be please to pass an order to restrain the respondents, their agents, servants acting on behalf of them or anybody from making changes or development or construction thereby shrinking the Lake/water body and its protected buffer zone till the disposal of the Original in the interest of justice and equity.

BENGALURU

DATE: 27.07.2023



**APPLICANT
(JAGAN KUMAR J.)
PARTY-IN-PERSON**

Digital Survey Map of K.R Puram Lake downloaded from Govt Land Records website



Encroachment portion of the K.R Puram Lake.

